

12.44 Hrs.

CORRECTION OF ANSWER TO S.Q.  
NO. 366 RE. BONUS FOR EMPLOYEES  
OF ASHOKA HOTEL

THE DEPUTY MINISTER IN THE  
MINISTRY OF WORKS, HOUSING AND  
SUPPLY (SHRI IQBAL SINGH) : In re-  
ply to Supplementary questions to Starred  
Question No. 366 answered on the 30th  
November, 1967, regarding bonuses for  
employees of Ashoka, Janpath, Ranjit and  
Lodhi Hotels, I informed the Lok Sabha  
that in Hotel Janpath a bonus of 10%  
was given, whereas in Ranjit and Lodi  
Hotels, only 4% bonus was given. The  
factual position is that in all the three  
hotels, namely, Janpath, Ranjit and Lodhi,  
a 10% bonus was given since all the em-  
ployees were under the Janpath Hotels  
Limited which controls all the three hotels.

MR. SPEAKER : The Home Minister.

12.44½ Hrs.

OFFICIAL LANGUAGES (AMEND-  
MENT) BILL AND RESOLUTION RE.  
OFFICIAL LANGUAGES

THE MINISTER OF HOME AFFAIRS  
(SHRI Y. B. CHAVAN) : Sir, I beg to  
move : (Interruption).

SHRI RAM SEWAK YADAV : \*\*\*

MR. SPEAKER : Nothing will be taken  
down.

SEVERAL HON. MEMBERS rose—

MR. SPEAKER : Nothing will be taken  
down. (Interruption). Order, order. Points  
of order are being raised now. When the  
Bill was introduced the other day, points  
of order were raised. I permitted them  
and the points of order were discussed, in  
regard to this Bill. The legality and the  
constitutionality of the Bill were discussed.  
Now, today, to raise points of order again  
is not proper. I am not going to allow it,  
because on that day, I had allowed every-  
body to speak.

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष  
महोदय, मेरा प्वाइन्ट ऑफ आर्डर है, आप  
मेरी बात सुनिये . . . . .

श्री मधु लिमये (मुंगेर) : आप पहले  
इनकी बात सुनिये । आप पहले ही मना कर  
रहे हैं ।

MR. SPEAKER : Mr. Limaye has written  
to me already. He cannot spring a surprise  
on me like that. He has written to me.  
(Interruption). have allowed all of you.

SHRI ATAL BIHARI VAJPAYEE  
(Balrampur) : You did not allow me. I  
was not even present then. Hon. Members  
are within their right to make points of  
order.

MR. SPEAKER : I have allowed all  
the Members, individually.

श्री कंबर लाल गुप्त : (दिल्ली सदर) :  
अध्यक्ष महोदय, कोई नया प्वाइन्ट भी हो  
सकता है । अगर आज मैं एक प्वाइन्ट उठाता  
हूँ, कल दूसरा भी उठा सकता हूँ—यह मेरा  
अधिकार है, आपको रोकना नहीं चाहिये,  
यह रूलज के मुताबिक है ।

श्री प्रकाशवीर शास्त्री : मेरा यह कहना  
है कि जैसा अभी आपने कहा कि जिस दिन यह  
बिल इंट्रोड्यूस हुआ था, उस दिन इस बिल में  
अगर कोई असंवैधानिक बातें थीं तो उस  
दिन उन पर विचार कर लिया गया था  
और उनके आघार पर यह निर्णय कर  
लिया था कि इस बिल को विचार के  
लिये प्रस्तुत किया जाय, लिहाजा अब उस  
विषय पर कोई बात नहीं सुनी जा सकती ।  
शायद आप यही बात कहना चाहते थे ।  
लेकिन, अध्यक्ष महोदय, मैं इस बिल के  
सम्बन्ध में कोई असंवैधानिक बाधा प्रस्तुत  
नहीं कर रहा हूँ, मैं तो इस बिल के साथ  
गृह मंत्री जी ने जो एक संकल्प प्रस्तुत किया  
है, उसके सम्बन्ध में क्या असंवैधानिकता है,  
उसकी ओर आपका ध्यान खींचना चाहता